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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 17th day of September 2007

Original Application No. 921 of 2007

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. Shailendra Pandey, Member (A)

Vinay Kumar Soni, S/o Sri K.P. Soni, R/o Village and Post Purani Bazar Karvi, Distt: Chitrakoot.

... .Applicant

By Adv: Sri B.N. Singh

V E R S U S

1. Union of India through its Secretary, Ministry of Communication (P&T), Dak Bhawan, Sansad Marg, New Delhi.
2. The Post Master General, Agra Region, Agra.
3. The Superintendent of Post Offices, Etawah Division, Etawah.

... .Respondents

By Adv: Sri S. Singh

O R D E R

By Hon'ble Mr. Justice Khem Karan, Vice-Chairman

The applicant Sri Vinay Kumar Soni has prayed for directing the respondents to post him on the post of Postal Assistant, in pursuance to the selection, held for the purpose. He has stated that after going through the entire exercise of inviting applications, holding selections the respondents issued panel dated 30.04.2006 (Annexure A-4) indicating therein that applicant was amongst 05 persons, so selected for the appointment. He alleges that he has also undergone requisite training as is evident from the paper

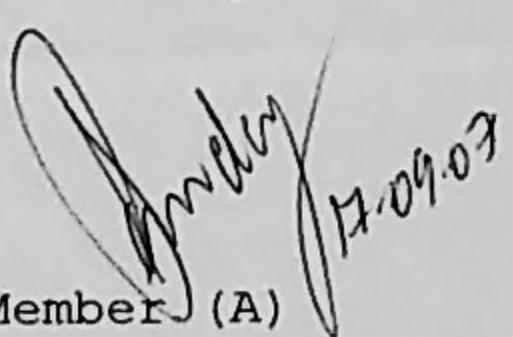
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annexed with the OA. He complains that ~~whether~~ ^{while} rest of the four candidates, have already been given posting, but the case of the applicant for posting is still pending inspite of the representation given to the Post Master General, Agra (Annexure A-11).

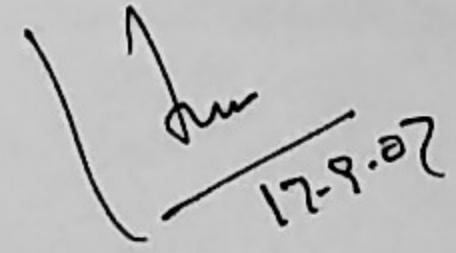
2. After hearing the learned counsel for the parties we are of the view that there is no point in keeping this OA pending and in calling for reply, as according to the applicant himself the authorities have not passed the order on his representation dated 27.01.2007. It seems just and proper to dispose of this OA at the admission stage with suitable direction to the Post Master General, Agra.

3. So this OA is accordingly disposed of with the direction to respondent No. 2 i.e. Post Master General, Agra Region, Agra to consider and dispose of the representation of the applicant dated 27.01.2007 (Annexure A-11) in accordance with relevant rules and the orders on the subject, by passing speaking order within a period of two months from the date a certified copy of this order together with such representation is produced before him. No cost.



Member (A)

17-9-07



Vice-Chairman

17-9-07